### CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

1. Shri Ashok Basu, Chairman

2. Shri K.N. Sinha, Member

IA No. 75/2003 in Petition No.1/2003

#### In the matter of

Petition for approval of tariff for power supplied from Talcher STPS Stage-II (4x500 MW)

## And in the matter of

National Thermal Power Corporation Ltd. ..... Petitioner

Vs

- 1. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
- 2. Tamil Nadu State Electricity Board, Chennai
- 3. Karnataka Power Transmission Corporation Ltd., Bangalore
- 4. Kerala State Electricity Board, Trivandrum
- 5. Electricity Department, Govt. of Pondicherry, Pondicherry ... Respondents

### ORDER

In its order dated 17.7.2003 in IA No.17/2003, the Commission had directed the petitioner to file the amended petition by 31.12.2003, along with duly audited statement of accounts up to the date of commercial operation. The petitioner was further directed to place on record the approval of the competent authority for original approved cost, anticipated completion cost and the scheduled date of commercial operation.

2. Through the present IA the petitioner has sought extension of time for a period of six weeks from 31.12.2003 for filing of the amended petition. It is stated that compilation of detailed information is likely to take some more time.

3. In view of the above stated circumstances, we allow the petitioner to file the amended petition as also the other details called for vide order dated 17.7.2003, latest by 15.2.2004 with advance copy to the respondents who may file their replies by 10.3.2004. The petition shall be processed for hearing thereafter.

4. With the above directions IA No.75/2003 in Petition No.1/2003 gets disposed of.

# Sd/-(K.N. SINHA) MEMBER

Sd/-(ASHOK BASU) CHAIRMAN

New Delhi dated the 12<sup>th</sup> January, 2004